

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
SPECIAL BENCH
COURT - 2

ITEM No.238 - **CP/40(AHM)2023**
With
ITEM No.239 - IA/10(AHM)2024

Proceedings under Section 241 - 242 of Co. Act, 2013

IN THE MATTER OF:

Nanalal Hirjibhai Makwana
Vs
Mascot Forge Private Limited

.....Applicant

.....Respondent

Order delivered on: 08/02/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. A.S. Vakil, Adv. a.w Mr. Divyang
Majmudar, PCA
For the Respondent : Mr. Navin Pahwa, Sr. Adv. a.w.Ravi Pahwa, Adv.

ORDER

IA/10(AHM)2024

Ld. Sr. Counsel appearing for the respondent is directed to file reply in this IA within three days with advance copy to the respondent.

Re-list before regular bench on 15.02.2024.

Sd/-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

Sd/-

SHAMMI KHAN
MEMBER (JUDICIAL)